Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 2182 TO BE ANSWERED ON 29.11.2016

BANNING REUSED OIL IN HOTELS

2182. MOHAMMED FAIZAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has any plan to ban reused/second hand/leftover oil in the hotels in the country;
- (b) if so, the details thereof, if not, the reasons therefor especially considering its health hazards;
- (c) whether the Government has received any complaint in this regard;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री सी आर चौधरी)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

- (a) & (b): There is no such plan. However, specific hygienic and sanitary practices are required to be followed by Food Business Operators engaged in catering /food service establishments. Some of these practices prescribed in Schedule 4, Part V of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 relating to use of pre-used oil are:
- (ii) (3) (e) : "Re-use of cooking oil should be avoided"
- (ii) (3) (j): "Incase or reheating of oil, use maximum three time to avoid the formation of trans fat. It is ideal to use once, if possible."
- (vi) (7) (4): "Re-heating and reuse of oil should be avoided as far as possible. Avoid using left over oil wherever possible."
- (c) to (e): No such specific complaint has been received in FSSAI. Implementation and enforcement of Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder is primarily the responsibility of the States/UT Governments. Regular surveillance, monitoring, inspection and random sampling of all the food items are being done by the State Food Safety Officers. The samples thus collected are sent to the laboratories recognized by FSSAI for analysis. In cases samples are found to be not conforming to the provisions of the Act, and the Rules and Regulations made thereunder, recourse is taken to the penal provisions under Chapter IX of the Act.
